

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00729/2016

Chandigarh, this the 28th day of November, 2017

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**CORAM:HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) &
HON'BLE Ms. P. GOPINATH, MEMBER (A)**

Smt. Kamlesh w/o Shri Surinder Singh, aged around 52 years, resident of House No. 256, Sector 22-A, Chandigarh.(Group B)

....Applicant

(Present: Mr. Vikram Sharma, proxy Advocate for Mr. Roopak Bansal, Advocate)

VERSUS

1. The Director Public Instructions, Chandigarh Administration, UT Secretariat, Sector 9, Chandigarh.
2. Director School Education, Chandigarh Administration, UT Secretariat, Sector 9, Chandigarh.
3. The Secretary, Education Department, Chandigarh, UT Secretariat, Sector 9, Chandigarh.
4. The Advisor, Chandigarh Administration, UT Secretariat, Sector 9, Chandigarh.
5. Smt. Rajinder Kaur, Lecturer in Psychology, Govt. Model Sr. Sec. School, Sector 16, Chandigarh.

....Respondents

Present: Mr. Arvind Moudgil, Advocate for Respondents No. 1 to 4
None for Resp. No. 5)

**ORDER (Oral)
JUSTICE M.S. SULLAR, MEMBER (J)**

1. The challenge in the instant Original Application (O.A.), instituted by applicant Smt. Kamlesh w/o Shri Surinder Singh, is to the impugned tentative seniority list existing as on 01.07.2016 (Annexure A-22), wherein she has been shown (at Sr. No. 44) junior to Respondent No. 5 Rajinder Kaur (at Sr. No. 43). She has also sought a direction to the Competent Authority to promote her to the post of Principal, on the basis of various seniority-lists, issued since the year 2004, on various grounds, mentioned therein the O.A.

2. On the contrary, the official respondents refuted the claim of the applicant, and filed written statement, stoutly denying all the allegations, and grounds, contained in the O.A., and prayed for its dismissal.

3. At the very outset, learned counsel for the respondents has stated at the Bar that applicant has already been given the officiating charge of Principal of Govt. Senior Secondary School, Dhanas, UT Chandigarh, and the impugned tentative seniority list, against which objections have already been received, would be finalized within a period of two months.

4. Therefore, in this manner, learned counsel for the parties are fairly at ad idem on this factual matrix, and pray for disposal of the O.A. accordingly, in this relevant connection.

5. In this view of the matter, the instant O.A. is hereby disposed of, with a direction, to the Competent Authority, to deal with the objections, and then to finalize the impugned seniority list (Annexure A-22), in accordance with law, within a period of two months positively from the receipt of certified copy of this order.

6. Needless to mention, in case the parties still remain aggrieved with the final seniority list, in any manner, then they would be entitled to challenge its validity, in an appropriate forum, and in accordance with law.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 28.11.2017

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